

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI**ORIGINAL APPLICATION NO. 97 OF 2021**

RAVULA Lingaswami & Others

...Applicants

Versus

Union of India & others
...Respondents**INDEX TO THE LIST OF DOCUMENTS**

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Place: CHENNAI

DATE: 17.12.2024

*T. Hemalatha***COUNSEL FOR SIXTH RESPONDENT**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI**ORIGINAL APPLICATION NO. 97 OF 2021**

RAVULA Lingaswami & Others

...Applicants

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MEMO FILED ON BEHALF OF THE 6TH RESPONDENT

It is respectfully submitted that this respondent has already filed a memo dated 28.02.2024 regarding payment of 50% Environmental Compensation.

It is further submitted that the 6th respondent industry has also paid the balance payment of 50% Environmental Compensation to the tune of Rs.38,90,000/-on 20.08.2024 and thus they have paid the total environmental compensation of Rs.77.70 lakhs. It is to be noted that the payment has been made inspite of repeated contention of industry that levy of environmental compensation itself is erroneous and was imposed on the industry without consideration of their objections. In order to show their commitment in maintaining pollution control standards the industry has taken the decision to remit the entire payment.

Independently in response to task force directions, this respondent industry has filed point wise compliance report to TSPCB on 27.11.2024. The industry is now functioning with full compliance of all pollution control norms with required statutory permission. The TSPCB may be directed to monitor the industry periodically in order to ensure that the industry continues to function by installing all pollution control measures as per the directions of the board.

It is therefore prayed that this Hon'ble court may be pleased to take this memo on record and close the Original Application No.97/2021 and thus render justice.

Dated at Chennai this 7th day of December 2024

T. Hemalatha

Counsel for Respondent No.6

To,
The Member Secretary,
Telangana Pollution Control Board,
Paryavaran Bhavan,
Santhnagar,
Hyderabad – 500 018.

Date: 27.11.2024

Respected Sir,

Sub: Submission of point wise Task-force Directions Compliance Status Report – Reg.

Ref: 1. Task-force Technical Committee meeting held on 18.10.2024.
2. Order No.NLG-44/TGPCB/TF/HO/2024-1458, Dated: 23.10.2024
3. Order No.NLG-44/TGPCB/TF/HO/2024-1459, Dated: 23.10.2024.

With reference to the above-mentioned subject, we are herewith submitting point wise Task-force directions compliance status report for your kind perusal.

S.No	Directions	Our submission
1	The industry shall provide dome with suction hood followed by double stage scrubber to the HTDS effluent storage tanks to control the odour problem.	Complied. We have provided dome with suction hood followed by two stage scrubbing system for HTDS effluent storage tanks to control odour problem. Enclosed photograph as Annexure-I.
2	The industry shall operate & maintain online VOC monitoring system at ZLD area towards village and connet the same to the Board server.	Complied. We have installed and operating online VOC monitoring system at ZLD area towards village and same has been connected to board server. Enclosed photograph as Annexure-II.
3	The industry shall provide/maintain the vent condensers for all the solvent storage/chemical storage tanks to control the fugitive emissions.	Complied. We have provided breather valves with Nitrogen blanketing system for all the solvent storage/chemical storage tanks to control the fugitive emissions. Enclosed photograph as Annexure-III.
4	The industry shall maintain odour suppressant mist spray/sprinkle "PIION"	Complied.

	liquid effectively at ZLD area including effluent treatment area to control VOCs.	We have provided odour suppressant mist spray/sprinkle PIIAN liquid system at ZLD area including effluent treatment area to control VOC's. Enclosed photograph as <u>Annexure-IV.</u>
5	The industry shall construct/maintain closed shed for storage of coal & coal ash to control fugitive emissions in the area.	Complied. We have provided closed shed for storage of coal & coal ash to control fugitive emissions in the area. Enclosed photograph as <u>Annexure-V.</u>
6	The industry shall maintain /install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD & vents of the scrubbing systems provided to the production blocks.	Complied: We have connected ATFD vent to sub cooling condenser and the condenser vent is connected to double stage scrubbing system to combat VOC emissions. In production blocks, process vents are connected to primary and secondary condensing system with chilled Brine and RT water as cooling media and the condenser vent is connected to scrubbing systems to control VOC emissions. The provision of activated charcoal bed is not feasible in view of safety and the same has been informed previous taskforce meetings as a group concern.
7	The industry shall regularly carryout Leak Dectiction and Repair Study(LDAR) to assess the solvent losses and based on the sutdy, The industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	Complied. We are conducting periodically Leak Detection and Repair Study (LDAR) to assess the solvent losses and to arrest the solvent losses and to reduce VOC's in the premises. Enclosed Latest study report as <u>Annexure-VI.</u>
8	The industry shall not cause any air pollution/smell nuisance in the surrounding areas.	Complying: We are taken adequate measures to control air pollution/smell nuisance in the surrounding area of plant.
9	The industry shall submit a fresh Bank Guarantee of Rs.48.0 Lakhs within one month (i.e., by 17.11.2024) in favour of the Member secretary, TGPCB, Hyderabad for a period of one year at concerned Regional Office and the existing bank guarantee of Rs. 24.0 Lakhs	We bring to your notice that the fresh Bank Guarantee of Rs.48 lakhs imposed by the board in accordance with Circular no. GEN-17/PCB/TF-BO/UH-VI/2023 Dated 19/08/2023 which is higher side of three times against existing Bank Guarantee policy.

	shall be forfeited as per the earlier order dt: 20.07.2024.	<p>We have submitted our representation through BDMA and Cluster Units association to review the Bank Guarantee policy and to minimize the same.</p> <p>Enclosed submission ack. copies as Annexure-VII.</p> <p>Further we wish to inform you that as per Board Office directions, the industry has totally paid Environmental Compensation of Rs. 77.70 lakhs against the NGT case O.A No.97of 2021 and complying all the Board Office directions.</p> <p>And as per the above Bank Guarantee Policy circular the Board Office can give exemption or relaxation in specific case for submission of Bank Guarantee on case to case. Hence, we request your good selves please consider as a special case and permit us for exemption of Bank Guarantee.</p>
10	The industry shall comply with the directions issued by the Board including the conditions stipulated in the CFO&HWA order.	We are complying all the directions issued by the Board office from time to time and also complying schedule conditions stipulated in the CFO & HWA order.
11	The industry shall collect the effluents in the above ground level tanks duly maintaining sufficient free board to avoid over flows and shall dispose the same as per CFO&HWA conditions.	<p>Complied:</p> <p>We are collecting effluents in the above ground level storage tanks and maintaining sufficient free board to avoid over flows and treating and disposing the same as per CFO & HWA conditions.</p>
12	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent ot MEE for forced evaporation.	<p>Complied:</p> <p>We are segregating effluents into HTDS and LTDS. HTDS effluents are treating in stripper, MEE followed by ATFD. The MEE condensate & LTDS effluents are treating in Biological ETP followed RO system and the treated effluents (ZLD outlet) are reusing as makeup in utilities system. RO rejects are sent to MEE for forced evaporation.</p>
13	The industry shall operate the Biological ETP regularly and maintain adequate bio-culture/MLSS in the aeration tank to	<p>Complied:</p> <p>We are operating Biological ETP regularly and maintaining adequate bio-</p>

	operate the biological ETP effectively thereby reduce the load on the RO Plant.	culture in the aeration tank to operate the biological ETP effectively. Enclosed ETP photograph as <u>Annexure-VIII</u> .
14	The industry shall operate the RO plant effectively to recycle the RO permeate for plant operations.	Complied: We are operating RO plant effectively. The generated RO permeate is used in utilities as makeup and the rejects are sent to MEE for forced evaporation.
15	The industry shall provide complete roofing to the MEE facility and ensure that the rain water does not enter the MEE area and mix with the seepages.	Complied: Dyke wall with collection pits are provided MEE facility to collect water if any pump leakages and others for controlling rainwater mixing and contamination.
16	The industry shall transfer the chemicals/raw materials within the plant premises only in a fixed pipes lines. The industry shall not use any flexible pipes under any circumstances.	Complying: We are transferring the chemicals/raw materials within the plant premises through fixed pipe lines and not using flexible pipes in any circumstances.
17	The industry shall operate/maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper/MEE feed, condensate of MEE & ATFD, RO rejects, RO permeate etc.	Complied: We have provided and maintaining digital flow meters for measuring the waste water generation at inlet of various effluent streams i.e., Low TDS, High TDS, MEE Condensate, RO permeate and all these have been connected to TSPCB server. Enclosed photograph as <u>Annexure-IX</u> .
18	The industry shall not discharge any waste water/effluent /contaminated rain water /spillages /seepages /leakages within & outside the industry premises under any circumstances.	Complying: We are not discharging any waste water/effluent/contaminated rain water/seepages within & outside the industry premises under any circumstances.
19	The industry shall take measures to avoid any stagnation of rain water within the premises and also ensure that, first cut rain water shall be collected in the first cut rain water collection tank.	Complying: To avoid stagnation of rain water within the plant premises, we are collecting first cut run off rain water in rain water collection tank. Enclosed Photo graph as Annexure-X
20	The industry shall arrest Gland & Seal leakages from motor pumps at HTDS & LTDS Effluent tanks at MEE area and regularly maintain the same.	Complying: We are closely monitoring to arrest gland & seal leakages of motor pumps at HTDS & LTDS effluent tanks at MEE area regularly

21	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous waste regularly in accordance with the CFO& HW order and shall not store beyond 90 days.	Complying: We have provided elevated closed shed for collection and disposal of HW in accordance with the CFO & HW authorisation issued by TSPCB.
22	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TGPCB server.	Complying: As per the CPCB directions, we have installed and operating online monitoring systems and the data is continuously transferring to the TSPCB server. Enclosed photograph as Annexure-XI.
23	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied: We are provided IP camera at main gate entrance and it has been connected to TSPCB server. Enclosed photograph as Annexure-XII.
24	The industry shall provide & maintain PTZ (Pan tilt Zoom) additional cameras to focus the entire premises duly covering ZLD area, boiler stack & entire boundary of the plant.	Complied: We have provided PTZ cameras to focus the entire premises duly covering ZLD area and boiler stack. Enclosed photograph as Annexure-XIII.
25	The industry shall maintain good housekeeping within the industry premises.	Complying: We are maintaining good housekeeping in and around the industry premises.
26	The industry shall revalidate the bank guarantee from time to time before its expiry till further orders of the board.	Noted and comply with this condition.

We have complied all the above Task-force directions against above orders, hence don't initiate any action against our unit.

Thanking you

Yours faithfully

M/s.HAZELO LAB PRIVATE LIMITED

V.JAGADEESWAR

DEPUTY GENERAL MANAGER – CORP. EHS.

CC: To The Environmental Engineer, TGPCB, Regional Office, Nalgonda District.

M/s.HAZELO LAB PRIVATE LIMITED
V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-I



HTDS Dome with suction hood followed by two stage scrubbing system

M/s.HAZELO LAB PRIVATE LIMITED
V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-II



We have installed and operating online VOC monitoring system at ZLD area

M/s.HAZELO LAB PRIVATE LIMITED

V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-III



Provided breather valves along with nitrogen blanketing system for all the solvent storage/chemical storage tanks.

M/s.HAZELO LAB PRIVATE LIMITED
V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-IV



Provided odour suppressant mist spray/sprinkle PIIAN liquid system
at ZLD and ETP area to control VOC's.

M/s.HAZELO LAB PRIVATE LIMITED
V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-V



Provided Closed shed to storage the coal

Hazelo Lab

Hazelo Lab Private Limited

Reg. Off. H. No. 8-3-166/711,
3rd Floor, A Wing, Erragadda,
Hyderabad, Telangana - 500 018.
Tel: +91-40-23710405. Fax: +91-40-23700405
CIN: U24110TG2015PTC098450

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad-500018.

Date: 01.10.2024

Respected Madam/Sir,

Sub: Submission of latest LDAR (Leak Detection and Repair) report of M/s. Hazelo Lab Pvt Ltd (Formerly M/s. Venlar Lab Pvt Ltd) at Dothigudem Village, B.Pochampally mandal, Yadadri-Bhuvanagiri Dist-Reg.

With reference to the above mentioned subject, we are here with submitting the latest LDAR (Leak Detection and Repair) report of M/s. Hazelo Lab Pvt Ltd (Formerly M/s. Venlar Lab Pvt Ltd) at Dothigudem Village, B.Pochampally mandal, Yadadri-Bhuvanagiri Dist, for your kind and perusal.

Hence, please receive and acknowledge the same.

Thanking you sir,

Yours faithfully

For M/s.HAZELO LAB PRIVATE LIMITED.

AUTHORISED SIGNATORY

Encl: 1. LDAR (Leak Detection and Repair) report.



CC to: The Environmental Engineer, TSPCB, Regional Office, Nalgonda dist.

Hazelo Lab

Hazelo Lab Private Limited

Reg. Off. H. No. 8-3-166/7/1,
3rd Floor, A Wing, Erragadda,
Hyderabad, Telangana - 500 018.
Tel: +91-40-23710405, Fax: +91-40-23700405
CIN: U24110TG2015PTC098450

To

The Member Secretary,
Telangana Pollution Control Board,
Paryavaran Bhavan,
Santhanagar,
Hyderabad – 500 018.

Date: 20/08/2024



Respected Sir,

Sub: Request for review on imposed Bank Guarantee of Rs.48 Lakhs by Board (Task-force Committee) and permit us for exemption of Bank Guarantee of Rs.48 lakhs – Req. – Reg.

- Ref: 1. Order No.NLG-44/TGPCB/TF/HO/2024-650 & 651 Dated: 20/07/2024**
2. Our submission latter dated 09/08/2024
3. Task-force Committee meeting held on 04/07/2024.

With reference to the above mentioned subject, we bring to your kind notice that the board has given directions to industry for submission of fresh Bank Guarantee of Rs.48 lakhs for one year in favour of the member secretary, TSPCB, Hyderabad and the existing Bank Guarantee of Rs.24 lakhs to be forfeited vide Order no. **NLG-44/TGPCB/TF/HO/2024-650 & 651 Dated: 20/07/2024** in accordance with **Circular no. GEN-17/PCB/TF-BO/UH-VI/2023 Dated 19/08/2023** which is higher side of three times against existing Bank Guarantee policy.

In the mean time as per the direction of board we have paid total Environmental Compensation of Rs.77.70 lakhs against the NGT case O.A No.97of 2021.

Further we wish to inform you that we are submitted representation for our group units of **Hetero** along with BDMA and Cluster Units association to **review the Bank Guarantee policy and to minimize the same.**

As per the above Bank Guarantee Policy circular the Board can give exemption or relaxation in specific case for submission of Bank Guarantee on case to case. Hence, we request your good selves please consider as a special case and permit us for exemption of Bank Guarantee for Rs.48 Lakhs.

In view of the above please **consider our request and review the Bank Guarantee Circular dated 19/08/2024** and as a special case please permit us for exempt the Bank Guarantee of Rs.48 lakhs for submission.

Thanking you
Yours faithfully
M/s.HAZELO LAB PRIVATE LIMITED

V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP-EHS.
C.C To The Environmental Engineer, TGPCB, Regional Office, Nalgunda.

DOTHIGUDEMI INDUSTRIAL ASSOCIATION

Dothigudem & Anthamizagudem, B. Pochampally Mandal, Yadadri Bhuvanagiri District, Telangana - 508 28
 Email: dothigudemia@gmail.com

CELL: 9948412727

CELL: 9133337533

CELL: 9133910123

CELL: 9908066336

CELL: 80962 05431

CELL: 9948356611

To

The Member Secretary,
 Telangana Pollution Control Board,
 Paryavaran Bhavan,
 Sanathnagar
 Hyderabad - 500 018



Date: 13/11/2024

Respected Sir,

Sub: Request for Review on Submission of Fresh Bank Guarantee and Threatening of local few personnel against Dothigudem cluster industries - req. -Reg.

Ref: 1. Recent Task-force directions dated 23rd October 2024

With reference to the above mentioned subject, we bring to your kind notice that the board has issued directions to Dothigudem cluster industries for submission of fresh Bank Guarantee in favour of the Member secretary, TGPCB, Hyderabad and the existing Bank Guarantees are forfeited vide Order dated 23rd October 2024 in accordance with **Circular no. GEN-17/PCB/TF-BO/UH-VI/2023 Dated 19/08/2023** which is higher side of three times against existing Bank Guarantee policy.

As per the directions of the board the cluster industries has paid Environmental Compensation against the NGT case O.A No 97of 2021 as follows:

S.No.	Name of the Industry	Paid Environmental Compensation amount
1	Archimedis Labs (P) Ltd	Rs 44,80,000/-100% paid (Rs.44.80 lacs)
2	Hazelo Lab Pvt Ltd	Rs.77,70,000/-100% Paid (Rs.77.70 lacs)
3	Optimus Drugs (P) Ltd	Rs.77,70,000/-50% Paid (Rs.38.85 lacs)
4	SVR Labs (P) Ltd	Rs.44,80,000/-50% Paid (Rs.22.40 lacs)
5	Ravoos Labs Ltd	Rs.50,40,000/-50% Paid (Rs.25.20 lacs)
6	VJ Sai Chem	Rs.22,40,000/-50% Paid (Rs.11.20 lacs)

Further we wish to inform you that due to financial crises and lack of product demand and heavy competition in Global Market the cluster industries are facing financial problems and the submission higher side of fresh Bank Guarantees, the industries are loosing their withdrawal of working capital financial support from Bank institutions.

DOTHIGUDEM INDUSTRIAL ASSOCIATION

Dothigudem & Anthamragudem, B. Pochampally Mandal, Yadadri Bhuvanagiri District, Telangana - 508 284
 Email: dothigudemia@gmail.com

CELL: 9948412727

CELL: 9133337533

CELL: 9133910123

CELL: 9908066336

CELL: 80962 05431

CELL: 9948356611

Due to forfeit of Bank Guarantees the banks are objecting for issue of fresh Bank Guarantee and asking for PCB compliances status reports and Business stability in market.

Hence we are requesting as a Cluster group industries please review the **Circular** no. **GEN-17/PCB/TF-BO/UH-VI/2023 Dated 19/08/2023** which is higher side of three times against existing Bank Guarantee policy and **minimize the same.** (Enclosed Circular copy for your reference).

In continuation of the above we bring to your kind notice that few local personnel (Mr. Damodhar Reddy, Linga swamy, Satyam and Dasaradh) frequently fails compliances reporting to TGPCB officials and threading the Dothigudem cluster industries to fulfil their personal obligations without considering Local CSR activities.

In view of the above we request your good selves please consider our request and do the needful action at the earliest.

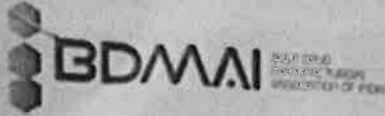
This is for your kind information.

Thanking you

Yours faithfully
 M/s.DOTHIGUDAM INDUSTRIAL ASSOCIATION



AUTHORISED SIGNATORY.



o/c

Ref No. BDMAI/TSPCB/TFR/26/2024

Date: 13th of November 2024

To,
The Member Secretary,
Telangana State Pollution Control Board
Parivahan Bhavan, Sanathnagar II,
Hyderabad-500013



Dear Sir,

Subject: Payment of Bank Guarantees and other directions to our member industries located at Gaddapotharam, Kazipally, Dhothigudem cluster areas-Regarding

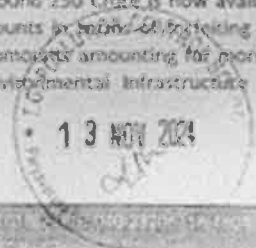
Reference: TSPCB Order No. NLG-44/TSPCB/TF/40/2023 dated 13.09.2023
BDMA representation No. BDMAI/TSPCB/TFR/25/2023 dated 13th of October 2023

This is in reference to our earlier representation and the directions issued to some of our member industries located at Kazipally, Gaddapotharam and Dhothigudem industry clusters to submit bank guarantee and to comply with the task force directions based on the complaint received from the villagers regarding pollution problems.

We hereby submit to you that our industry members have always been following the directions of Telangana Pollution Control Board given from time to time. As a result there has been a considerable improvement in ground situation in most of the industrial clusters. Industry has been upgrading their environmental infrastructure within their units by investing good amount of money.

It is understood that there has been certain minor non-compliances for which Board has levied heavy penalties by forfeiting existing Bank Guarantees and requested units to furnish Fresh Bank Guarantees in lieu of them. In addition TSPCB has also levied environmental compensation on some industries. We would like to reconfirm that industry is fully committed to comply with non-compliances but would need your required support. Any penalty levied may kindly be reviewed and kept within reasonable limits so as industry can also invest to overcome the non compliance. Our objective shall be to ensure that Non Compliance is taken care.

It may be also noted that as per Hon NGT Order dated 34/10/2017, industry already paid Environmental compensation Corpus Fund at the rate of 0.5% of turnover for 3 years and 1% for any expansion during this period. This amount of around 250 Crores is now available with Board. In addition TSPCB had collected substantial amounts by forfeiting the bank guarantees and environmental compensation. All these amounts amounting for more than Rs 600 crores may kindly be utilized for improving Environmental infrastructure including remediation of environmental damages due to industries.





We would like to bring to your kind notice that Bulk Drug Industry is struggling hard in these days due to the steep increase of prices of raw material, logistics and labour charges and also due to dumping of cheap APIs from China. The demand for the bulk drugs are drastically decreased due to the recession fear worldwide. It is now very difficult for the industries to survive with this present scenario particularly for the small industries. The industries are also required to invest huge money to improve quality infrastructure within the companies to comply with the stipulated regulatory guidelines.

Under these conditions we request TSPCB to effectively utilize the available funds collected from industries and facilitate strengthening the environmental infrastructure which would go a long way in supporting the industry to comply with the pollution mitigation and help the manufacturing operations. Imposing of heavy penalty may make it difficult for the existence of the industry itself. In this back ground, we hereby request you sir, please take necessary steps in such a way that the industry at large shall not come to a stop.

We also once again request you to please consider imposing the Bank Guarantees of reasonable & rational amounts.

We look forward your favorable consideration.

With regards

Yours faithfully,

For Bulk Drug Manufacturers Association (India)

R. Agrawal
R. Agrawal
National President



Smt. Konda Surekha
Smt. Konda Surekha, Minister Environment & Forests, Endowment, Telangana
Shri Sridhar Babu, Minister for IT, E&C, Industry and Commerce and Legal Affairs, Govt. of Telangana
Principal Secretary
Principal Secretary, Environment, Forests, Science and Technology, Telangana
Shri Jayesh Ranjan
Shri Jayesh Ranjan, Principal Secretary, Industries and Commerce, Telangana



M/s.HAZELO LAB PRIVATE LIMITED

V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-VIII



Maintaining adequate Bio-culture/MLSS in the aeration tank, by reduce load on RO

M/s.HAZELO LAB PRIVATE LIMITED
V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-X











First runoff of rainwater collection tank with 300 KL & digital flow meter

M/s.HAZELO LAB PRIVATE LIMITED

V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-XI

MEE Condensate	HTDS	LTDS	RO Permeate
 <p>0.00 m3/hr MEE Condensate - Flow 15 MinsAvg: 0.00 m3/hr Limit: 0.0 - 0.0 m3/hr Range: 0.0 - 0.0 Last Received: 3 minutes ago</p>	 <p>0.00 m3/hr HTDS - Flow 15 MinsAvg: 0.00 m3/hr Limit: 0.0 - 4.52 m3/hr Range: 0.0 - 1000 Last Received: 3 minutes ago</p>	 <p>0.00 m3/hr LTDS - Flow 15 MinsAvg: 0.00 m3/hr Limit: 0.0 - 3.5 m3/hr Range: 0.0 - 1000 Last Received: 3 minutes ago</p>	 <p>0.00 m3/hr RO Permeate - Flow 15 MinsAvg: 0.00 m3/hr Limit: 0.0 - 3.51 m3/hr Range: 0.0 - 1000 Last Received: 4 minutes ago</p>
 <p>5827.85 m3 MEE Condensate - Totalizer 15 MinsAvg: 5827.85 m3 Limit: 0.0 - 0.0 m3 Range: 0.0 - 0.0 Last Received: 3 minutes ago</p>	 <p>4173.00 m3 HTDS - Totalizer 15 MinsAvg: 4173.00 m3 Limit: 0.0 - 0.0 m3 Range: 0.0 - 0.0 Last Received: 3 minutes ago</p>	 <p>1591.52 m3 LTDS - Totalizer 15 MinsAvg: 1591.52 m3 Limit: 0.0 - 0.0 m3 Range: 0.0 - 0.0 Last Received: 3 minutes ago</p>	 <p>8242.81 m3 RO Permeate - Totalizer 15 MinsAvg: 8242.81 m3 Limit: m3 Range: Last Received: 4 minutes ago</p>

Online monitoring system

M/s.HAZELO LAB PRIVATE LIMITED
V): Dothigudem, M) B.Pochampally, Yadadri-Bhongir Dist

Annexure-XII



IP camera at main gate entrance

M/s.HAZELO LAB PRIVATE LIMITED V): Dothigudem, M) B.Pochampally Dist

Annexure-XIII



← Cameras / Hazelo Lab, POCHAMPALLY MANDAL / POCHAMPALLY MANDAL, Yadadri

Live Status



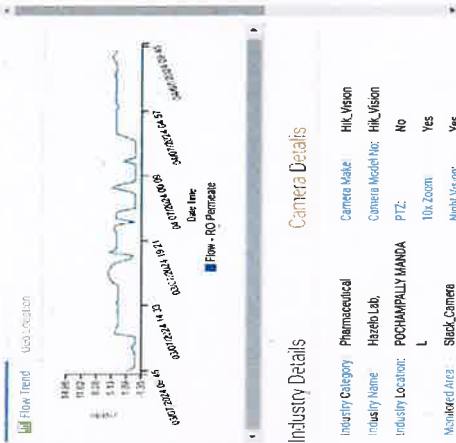
Industry Details

Industry Category	Pharmaceutical	Camera Make	Hik_Vision
Industry Name	Hazelo Lab,	Camera Model No	Hik_Vision
Industry Location	POCHAMPALLY MANDA	PTZ	No
Monitored Area	L	10x Zoom	Yes
	Entire Plant	Night Vision	Yes

Camera Details

← Cameras / Hazelo Lab, POCHAMPALLY MANDAL / POCHAMPALLY MANDAL, Yadadri

Live Status



Industry Details

Industry Category	Pharmaceutical	Camera Make	Hik_Vision
Industry Name	Hazelo Lab,	Camera Model No	Hik_Vision
Industry Location	POCHAMPALLY MANDA	PTZ	No
Monitored Area	L	10x Zoom	Yes
	Stack Camera	Night Vision	Yes

Camera Details

Provided PTZ cameras to focus the entire premises duly covering ZLD area and boiler stack.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI
ORIGINAL APPLICATION NO. 97 OF 2021

RAVULA Lingaswami & Others

...Applicants

Versus

Union of India & others

...Respondents

MEMO ALONG WITH ANNEXURES FILED ON BEHALF OF THE
6TH RESPONDENT

T.HEMALATHA, R.RAJMOHAN & S.DEEPIKA
COUNSEL FOR RESPONDENT NO.6